

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 40/08 held on 01.01.2008.

The Meeting No.40/08 of Norms Committee-II was held on 01.01.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp;<br/>their Designation</u> | <u>Deptt.</u> |
|-------------|----------------------------------------------------------------|---------------|
| 1.          | Shri S.K. Jain, D.O.                                           | DIPP          |
| 2.          | Shri B.D. Ghosh Jt. IA                                         | MOS           |
| 3.          | Shri. D.C. Suri, Addl. IA                                      | DHI           |
| 4.          | Shri K. K. Funda, AD                                           | DC(SSl)       |
| 5.          | Shri Shyam Sunder, Dy. DGFT                                    | DGFT.         |
| 6           | Shri Narendra Vashista, FTDO                                   | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                          |                                            |                           |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|---------------------------|
| 1 | <b>Case No.:</b> 25/50/83-ALC1/2006                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:THE METAL POWDER COMPANY LTD, | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/83/050/01300/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:35/24/040/00063/AM07/       | Lic.No/Date:3510020539<br>28.02.2007       | Defer Date:               |
|   | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                          |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                     |                                    |                                            |                          |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 2 | <b>Case No.:1/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                   | Party Name:SRF POLYMERS LIMITED    | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/81/050/00439/AM08/                                                                                                                                                                                                                                                                                   | RLA File<br>:04/24/040/00039/AM08/ | Lic.No/Date:0410092102<br>15.11.2007       | Defer Date:              |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. The committee observed that the matter relates to Plastic Division. Hence, the case may be transferred to Plastic NC (NC-VII). |                                    |                                            |                          |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                    |                                            |                          |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 3 | <b>Case No.:2/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:VEER-O-METALS PVT .LTD  | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/81/050/00440/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:07/24/040/00573/AM08/ | Lic.No/Date:0710054502<br>15.11.2007       | Defer Date:              |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-                                                                                                                    |                                    |                                            |                          |
|   | <ol style="list-style-type: none"> <li>1. Net weight of export products may be modified as 107.763 MT.</li> <li>2. Word "relevant" may be prefixed and words "0.9 mm to 1.5 mm thick" may be suffixed with the description of import item at S.No. 1 [EGI sheets/coils] and the quantity of this item may be allowed as 129.516 MT inclusive of 50.9% wastage after 1/3<sup>rd</sup> recovery.</li> <li>3. Quantity of import item at S.No. 2 [Rivets and fasteners] may be allowed as 747500 Nos. (18965 Kgs) on net to net basis.</li> </ol> |                                    |                                            |                          |
|   | R/A may take suitable consequential action accordingly                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                    |                                            |                          |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                    |                                            |                           |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 4 | <b>Case No.:</b> 3/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:WEBB INDIA PVT. LTD     | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/81/050/00441/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00579/AM08/ | Lic.No/Date:0710054541<br>16.11.2007       | Defer Date:               |
|   | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 1, 3, 4, 5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. Why item of tubes being imported against S.No. 15 has been stated as component? Its material specifications O.D./I.D. may be furnished alongwith its gross and net weights and also the justification for wastage, if any, incurred during its processing.</li> </ol> |                                    |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                    |                                            |                           |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 5 | <b>Case No.:</b> 4/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:RPG CABLES LIMITED,     | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/81/050/00442/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00771/AM08/ | Lic.No/Date:0310450452<br>16.11.2007       | Defer Date:               |
|   | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.</li> </ol> |                                    |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                            |                           |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 6 | <b>Case No.:</b> 5/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:VOLVO INDIA PVT LIMITED | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/81/050/00443/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:07/24/040/00571/AM08/ | Lic.No/Date:0710054554<br>16.11.2007       | Defer Date:               |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                    |                                            |                           |
|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 7 | <b>Case No.:</b> 6/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:WENDT (INDIA) LIMITED,  | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/81/050/00444/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00566/AM08/ | Lic.No/Date:0710054569<br>16.11.2007       | Defer Date:               |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 5% wastage.<br><br>R/A may take suitable consequential action accordingly. |                                    |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    |                                            |                           |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 8 | <b>Case No.:</b> 7/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:VIJAI ELECTRICALS LTD   | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|   | HQ File<br>:01/81/050/00445/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:09/24/040/00365/AM08/ | Lic.No/Date:0910032105<br>19.11.2007       | Defer Date:               |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: - <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 4, 5 &amp; 11 of the Standard Deficiency Format.</li> <li>2. The firm may be requested to apply for fixation of new SION.</li> </ol> |                                    |                                            |                           |

|   |                                                                                                                                                                                                                                                                                                                      |                                    |                                            |                          |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 9 | <b>Case No.:8/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                    | Party Name:ULTRA-TECH INDIA LTD.   | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/81/050/00446/AM08/                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00813/AM08/ | Lic.No/Date:0310450707<br>19.11.2007       | Defer Date:              |
|   | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. The committee observed that the matter relates to Chemical Division. Hence, the case may be transferred to Chemical NC (NC-IV). |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                  |                                            |                          |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| 10 | <b>Case No.:9/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00447/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:34/24/040/00171/AM08/               | Lic.No/Date:3410020083<br>20.11.2007       | Defer Date:              |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. The Committee also decided to communicate the decision after receipt of application of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                                  |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                       |                                    |                                            |                          |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 11 | <b>Case No.:10/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                    | Party Name:OMEGA PRODUCTS PVT.LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00448/AM08/                                                                                                                                                                                                                                                                                                                     | RLA File<br>:03/95/040/00838/AM08/ | Lic.No/Date:0310450840<br>20.11.2007       | Defer Date:              |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/81 held on 01.01.2008. The Committee decided to refer a copy of application of the firm to DIT for examination and comments. The case stands deferred and to be re-listed on 19.02.2008 |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                    |                                            |                          |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:11/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:PRAGATHI CONTROLS,      | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00449/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00585/AM08/ | Lic.No/Date:0710054599<br>21.11.2007       | Defer Date:              |
| 12 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008 |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                            |                          |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:12/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name:POWER GEAR LTD.         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00450/AM08/                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:07/24/040/00600/AM08/ | Lic.No/Date:0710054616<br>22.11.2007       | Defer Date:              |
| 13 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The committee observed that the copy of the application sent to DHI is for some other licence and decided to send the correct copy of the application to DHI. The case stands deferred and to be re-listed on 05.02.2008 |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                      |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:13/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:PROTEGO EQUIPMENT PVT LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00451/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/00835/AM08/   | Lic.No/Date:0310451237<br>22.11.2007       | Defer Date:              |
| 14 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                      |                                            |                          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                |                                            |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|--------------------------|
| <b>Case No.:14/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
| HQ File<br>:01/81/050/00452/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:09/24/040/00302/AM08/             | Lic.No/Date:0910032231<br>27.11.2007       | Defer Date:              |
| <p>15 <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: -</p> <ol style="list-style-type: none"> <li>2. Information in respect of Sl.No. 1, 3, 4 &amp; 11 of the Standard Deficiency Format.</li> <li>3. Size wise breakup of import item No. 1. Relevant drawings may also be submitted while furnishing calculations for quantity of this item.</li> <li>4. Justification/calculation for quantity of import item No. 6.</li> </ol> |                                                |                                            |                          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                  |                                            |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| <b>Case No.:15/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
| HQ File<br>:01/81/050/00453/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:34/24/040/00180/AM08/               | Lic.No/Date:3410020155<br>28.11.2007       | Defer Date:              |
| <p>16 <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. The Committee also decided to communicate the decision after receipt of application of the firm. It has also been decided to remind RA for hard copy of application.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                                  |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                            |                                            |                          |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|--------------------------|
| 17 | <b>Case No.:33/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:SARA SERVICES & ENGINEERS(P)LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00471/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:61/24/040/00027/AM08/         | Lic.No/Date:6110000116<br>28.11.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-</p> <ol style="list-style-type: none"> <li>1. The item of import at S. No. 9, 10 and 93 may be allowed as 1 m/meter content of cable of relevant specification.</li> <li>2. The item of import at S. No. 122 &amp; 123 may be allowed as 1 m/meter content of harness of relevant specification.</li> <li>3. Components may be allowed on net-to-net basis with accountability clause.</li> <li>4. Spares if any may be segregated and allowed as per the Policy for spares.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                            |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                            |                                     |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| 18 | <b>Case No.:16/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                         | Party Name:VEM TECHNOLOGIES P.LTD., | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00454/AM08/                                                                                                                                                                                                                                                                                          | RLA File<br>:09/24/040/00373/AM08/  | Lic.No/Date:0910032264<br>29.11.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The committee observed that the matter relates to Plastic Division. Hence, the case may be transferred to Plastic NC (NC-VII).</p> |                                     |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                             |                                    |                                            |                          |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 19 | <b>Case No.:17/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                          | Party Name:UNI KLINGER LIMITED,    | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00455/AM08/                                                                                                                                                                                                                                                                                           | RLA File<br>:31/24/040/00291/AM08/ | Lic.No/Date:3110031720<br>29.11.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The committee observed that the matter relates to Chemical Division. Hence, the case may be transferred to Chemical NC (NC-IV).</p> |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                        |                                            |                           |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|---------------------------|
| 20 | <b>Case No.:</b> 23/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:PAM-PAC MACHINES PVT. LTD., | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00461/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/00857/AM08/     | Lic.No/Date:0310452035<br>29.11.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                        |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                            |                                            |                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------------|
| 21 | <b>Case No.:</b> 34/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SARA SERVICES & ENGINEERS(P)LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00472/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:61/24/040/00026/AM08/         | Lic.No/Date:6110000117<br>29.11.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-<br><br>1. The item of import at S. No. 16 and 22 may be allowed as 1 m/meter content of cable of relevant specification.<br>2. Components may be allowed on net-to-net basis with accountability clause.<br>3. Spares if any may be segregated and allowed as per the Policy for spares.<br><br>R/A may take suitable consequential action accordingly. |                                            |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                     |                                            |                                            |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------------|
| 22 | <b>Case No.:</b> 18/40/81-ALC2/2007                                                                                                                                                                                                                                                                                 | Party Name:PADMANABH ALLOYS & POLYMERS LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00456/AM08/                                                                                                                                                                                                                                                                                   | RLA File<br>:52/80/040/00007/AM08/         | Lic.No/Date:5210022528<br>30.11.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The committee observed that the matter relates to Plastic Division. Hence, the case may be transferred to Plastic NC (NC-VII). |                                            |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:19/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TEXMACO LIMITED         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00457/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00232/AM08/ | Lic.No/Date:0210106686<br>30.11.2007       | Defer Date:              |
| 23 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                    |                                            |                          |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:20/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:SUNDRAM FASTENERS LTD., | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00458/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:04/24/040/00259/AM08/ | Lic.No/Date:0410092447<br>30.11.2007       | Defer Date:              |
| 24 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to DC (SSI) after receipt of the same. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                  |                                            |                          |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:21/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00459/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/00865/AM08/               | Lic.No/Date:0310452234<br>30.11.2007       | Defer Date:              |
| 25 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. The Committee also decided to communicate the decision after receipt of application of the firm. It has also been decided to remind RA for hard copy of application.<br><br>R/A may take suitable consequential action accordingly. |                                                  |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                   |                                                |                              |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|------------------------------------------------|------------------------------|
| 26 | <b>Case No.:22/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ZINSER<br>TEXTILE SYSTEMS PVT.<br>LTD. | Meet No/Date:40/81-<br>ALC2/2007<br>01.01.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00460/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/00858/AM08/                | Lic.No/Date:0310452332<br>03.12.2007           | Defer Date:                  |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to Textile Commissioner after receipt of the same. The case stands deferred and to be re-listed on 05.02.2008. |                                                   |                                                |                              |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                       |                                                |                              |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|------------------------------------------------|------------------------------|
| 27 | <b>Case No.:24/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:REINHARDT<br>ROTO-MACHINES | Meet No/Date:40/81-<br>ALC2/2007<br>01.01.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00462/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:34/24/040/00183/AM08/    | Lic.No/Date:3410020222<br>04.12.2007           | Defer Date:                  |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                       |                                                |                              |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                     |                                                |                              |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|------------------------------------------------|------------------------------|
| 28 | <b>Case No.:29/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:SUNLAND<br>METAL RECYCLING<br>INDUSTRIES | Meet No/Date:40/81-<br>ALC2/2007<br>01.01.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00467/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/00883/AM08/                  | Lic.No/Date:0310452490<br>04.12.2007           | Defer Date:                  |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                                     |                                                |                              |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                             |                                            |                           |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|---------------------------|
| 29 | <b>Case No.:</b> 30/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00468/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/00876/AM08/          | Lic.No/Date:0310452646<br>04.12.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to TC after receipt of the same. The case stands deferred and to be re-listed on 05.02.2008. |                                             |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                    |                                            |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 30 | <b>Case No.:</b> 25/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:TEXMACO LIMITED         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00463/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:02/24/040/00238/AM08/ | Lic.No/Date:0210106814<br>05.12.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to call for the following information from the firm:- <ol style="list-style-type: none"> <li>Whether any manufacturing activity is involved.</li> <li>Gross weight and net weight of import items.</li> </ol> The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                    |                                            |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 31 | <b>Case No.:</b> 26/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:TEXMACO LIMITED         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00464/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:02/24/040/00239/AM08/ | Lic.No/Date:0210106822<br>05.12.2007       | Defer Date:               |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to call for the following information from the firm:- <ol style="list-style-type: none"> <li>Whether any manufacturing activity is involved.</li> <li>Gross weight and net weight of import items.</li> </ol> The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                            |                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 32 | <b>Case No.:</b> 27/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:TEXMACO LIMITED         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00465/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:02/24/040/00240/AM08/ | Lic.No/Date:0210106824<br>05.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to call for the following information from the firm: -</p> <ol style="list-style-type: none"> <li>1. Whether any manufacturing activity is involved.</li> <li>2. Gross weight and net weight of import items.</li> </ol> <p>The case stands deferred and to be re-listed on 05.02.2008.</p> |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                            |                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 33 | <b>Case No.:</b> 28/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:TEXMACO LIMITED         | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00466/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:02/24/040/00241/AM08/ | Lic.No/Date:0210106826<br>05.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to call for the following information from the firm: -</p> <ol style="list-style-type: none"> <li>1. Whether any manufacturing activity is involved.</li> <li>2. Gross weight and net weight of import items.</li> </ol> <p>The case stands deferred and to be re-listed on 05.02.2008.</p> |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                    |                                            |                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 34 | <b>Case No.:</b> 31/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:PSK ENGINEERING PVT LTD | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00469/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:04/24/040/00303/AM08/ | Lic.No/Date:0410092530<br>07.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008.</p> |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                        |                                            |                          |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|--------------------------------------------|--------------------------|
| 35 | <b>Case No.:32/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00470/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:03/95/040/00894/AM08/                     | Lic.No/Date:0310452992<br>07.12.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. The Committee also decided to communicate the decision after receipt of application of the firm. It has also been decided to remind RA for hard copy of application.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                                        |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                             |                                            |                          |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|--------------------------|
| 36 | <b>Case No.:35/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00473/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00895/AM08/          | Lic.No/Date:0310453100<br>07.12.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to TC after receipt of the same. The case stands deferred and to be re-listed on 05.02.2008.</p> |                                             |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                    |                                            |                          |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|--------------------------------------------|--------------------------|
| 37 | <b>Case No.:36/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00474/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:02/24/040/00236/AM08/                 | Lic.No/Date:0210107077<br>12.12.2007       | Defer Date:              |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008.</p> |                                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                             |                                            |                          |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|--------------------------|
| 38 | <b>Case No.:41/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00479/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/00907/AM08/          | Lic.No/Date:0310453742<br>12.12.2007       | Defer Date:              |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to TC after receipt of the same. The case stands deferred and to be re-listed on 05.02.2008. |                                             |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 39 | <b>Case No.:37/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TIMKEN INDIA LTD.       | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00475/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00251/AM08/ | Lic.No/Date:0210107135<br>13.12.2007       | Defer Date:              |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                              |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|--------------------------|
| 40 | <b>Case No.:38/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:WELSPUN GUJARAT STAHL ROHREN LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00476/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:34/24/040/00186/AM08/           | Lic.No/Date:3410020334<br>13.12.2007       | Defer Date:              |
|    | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                              |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                               |                                            |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|---------------------------|
| 41 | <b>Case No.:</b> 39/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SUNLAND METAL RECYCLING INDUSTRIES | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00477/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:03/95/040/00302/AM08/            | Lic.No/Date:0310453987<br>13.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. On the basis of the recommendation of the representative of DC (SSI) present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. The Committee also decided to communicate the decision after receipt of application of the firm. It has also been decided to remind RA for hard copy of application.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                               |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                               |                                            |                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|---------------------------|
| 42 | <b>Case No.:</b> 40/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SUNLAND METAL RECYCLING INDUSTRIES | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00478/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:03/95/040/00303/AM08/            | Lic.No/Date:0310453990<br>13.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008.</p> |                                               |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                            |                           |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 43 | <b>Case No.:</b> 44/40/81-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:TECHNO ELECTRONICS LTD. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00482/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00915/AM08/ | Lic.No/Date:0310453848<br>13.12.2007       | Defer Date:               |
|    | <p><b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. It is decided to send the application to DIT after it is received.</p> |                                    |                                            |                           |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:42/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TIL LIMITED             | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00480/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00256/AM08/ | Lic.No/Date:0210107221<br>17.12.2007       | Defer Date:              |
| 44 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                     |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:43/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TITAGARH WAGONS LIMITED. | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00481/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00257/AM08/  | Lic.No/Date:0210107232<br>17.12.2007       | Defer Date:              |
| 45 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                     |                                            |                          |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                            |                          |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
|    | <b>Case No.:45/40/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:STI-SANOH INDIA LTD.    | Meet No/Date:40/81-ALC2/2007<br>01.01.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00483/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:11/24/040/00054/AM08/ | Lic.No/Date:1110016563<br>17.12.2007       | Defer Date:              |
| 46 | <b>Decision:</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.40/81 held on 01.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 05.02.2008. |                                    |                                            |                          |

## PART –C- FRESH

|                   |                                      |
|-------------------|--------------------------------------|
| Case No.C -9      | M/s Sterlite Industries (India) Ltd. |
| Meeting No 40/08  | F.No.01/81/162/1107/AM05/DES-II      |
| Dated: 01-01-2008 |                                      |

**Decision:** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/08 held on 01.01.2008. After deliberating upon the case the norms committee decided to forward a copy of the representation of the firm to the DIPP. For furnace oil, it has been decided to examine the matter on file The case stands deferred and to be re-listed on 19.02.2008.

|                   |                                              |
|-------------------|----------------------------------------------|
| Case No.C -10     | M/s Sterlite Optical Technologies Ltd.Mumbai |
| Meeting No 40/08  | F.No.01/81/162/769/AM06/DES-II               |
| Dated: 01-01-2008 |                                              |

**Decision:** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.40/08 held on 01.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.

\*\*\*\*\*